

**Central Administrative Tribunal  
Madras Bench**

**OA 310/00832/2019**

**Dated Thursday the 4<sup>th</sup> day of July Two Thousand Nineteen**

**P R E S E N T**

**Hon'ble Shri. P. Madhavan, Member (J)  
&  
Hon'ble Shri. T. Jacob, Member (A)**

R. Sivakumar  
Asst Engineer (QA)  
Senior Quality Assurance Estt. (V)  
No. 105/12, Golden Flats  
Mogappair, Chennai – 600 050. .... Applicant

By Advocate **M/s. N. Vanaraj**

1. Union of India  
Rep. by its Secretary  
Ministry of Defence  
Room No 101-A, South Block  
New Delhi – 110 011.

2. The Director General  
Director General of Quality Assurance  
Department of Defence Production  
Room No. 308-A, D-1 Wing  
Sena Bhavan, New Delhi 110 011.

3. Additional DGQA (V)  
Director General of Quality Assurance (Vehicles)  
Room No. 53, H Block  
HQ DGQA, Nirman Bhavan PO  
New Delhi 110 011.

4. Controller, CQA (BEML)  
New Tippasandra (PO), Bangalore – 560 075.

5. Senior Quality Assurance Officer, SQAE (V)  
Senior Quality Assurance Establishment (V)  
DGQA Complex, Naganallur (PO)  
Chennai – 600 061.

... Respondents

By Advocate **Mr. Su. Srinivasan**

## ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

- “i. To call for the records relating to Order No. B/87339/RTS-2019/DGQA/Veh-1, dated 21.06.2019 passed by the 3<sup>rd</sup> respondent and to quash the same so far as it relates to the applicant, with all consequential benefits;
- ii. To award costs and pass such further and / or other orders”

2. Learned counsel for the applicant submits that he has been transferred in violation of the transfer norms. He submits that his wife is employed at Institute of Child Health and Hospital for Children and he is transferred even before completing his tenure. He has only sought for a transfer within Chennai and the transfer order is for posting at Bangalore. According to him the order is arbitrary and against transfer norms.

3. Mr. Su. Srinivasan takes notice for the respondents.

4. Learned counsel for the applicant would submit that the applicant may be permitted to give a representation to the respondents and he would be satisfied if the competent authority is directed to consider his representation within a time frame stipulated by this Tribunal.

5. In view of the limited relief sought and without going into the substantive merits of the case this OA is disposed of at the admission stage as follows:

**The applicant is directed to file a detailed representation**

**regarding his grievance by 10.07.2019 and the competent authority is directed to consider the representation submitted by the applicant in accordance with rules and regulations and pass a reasoned and speaking order by 20.07.2019. Till then the respondents are directed to maintain status quo as on today, if the applicant is not relieved from the present station.**

(T. Jacob)  
Member(A)  
AS

04.07.2019

(P. Madhavan)  
Member (J)